

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:546
ANSWERED ON:05.05.2015
CRIMINAL JUSTICE SYSTEM
Kishore Shri Kaushal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the present Criminal Justice System has not withstood the test of time in curtailing delays in disposal of cases and improving conviction rates of serious crimes;
- (b) if so, the reaction of the Government thereon;
- (c) whether the Government has taken steps to revamp the administration of Criminal Justice system, in the aftermath of Law Commission and Malimath Committee Report on the subject and if so, the details thereof;
- (d) whether the Government proposes to re-classify some of the offences under the non-cognizable category into cognizable offences under the CrPC and Indian Penal Code; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 546 FOR 05.05.2015

(a) to (e): The present Criminal Justice System, by and large has been able to serve the purpose of administration of justice. Amendments in the Criminal Justice System are a continuous process in order to make the laws in sync with social changes.

The amendments in the Indian Penal Code and the Code of Criminal Procedure are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgments and the reports of any other Committee specially constituted for the purpose. The Justice Malimath Committee Report of 2003 and the Professor Madhava Menon Committee Report of 2007 have been referred to the Law Commission of India with a request for giving a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission of India has intimated that they have identified certain focus areas and formed sub-groups to deliberate on such areas relating to IPC and CrPC and that Commission is actively pursuing the issue.